

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.411

IA/4252/ND/2022 IN IB/305/ND/2020

IN THE MATTER OF:

Satish Sahebro Deotale	...	Applicant
Versus		
M/s Amerex Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Vishal Ganda, Adv., Ms. Siddhi Khambayat, Adv. & Mr. Akanksha Mathur, Adv.
For the Respondent	: Mr. Rajesh Bhatia, Adv. & Mr. Karan Malhotra, Adv.

ORDER

In the present matter, time and again adjournments are being sought. Even the affidavit in compliance of previous order, The same has been filed only just on Friday and still the same is not reflected on the DMS. Apparently, Ld. Counsel for the parties are seeking adjournment on one ground or another and the compliance is not being made strictly as per the previous order. Let the affidavit of all the partners be placed on record to show that the matter has been compromised with all the partners. All the partners of the Operational Creditor shall also present before this Tribunal on the next date of hearing.

Let the matter be fixed for consideration on **29.09.2022**. Physical hearing should be done in this present matter.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)